

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (CrI.)

No(s). 6842/2014

(Arising out of impugned final judgment and order dated 30/04/2014
in CRLA No. 2395/1988 passed by the High Court Of Judicature at
Allahabad)

MALKHAN SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(with appln. (s) for suspension of sentence and office report)

Date : 07/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Dr. Krishan Singh Chauhan, Adv.
Mr. Ajit Kumar Ekka, Adv.
Mr. Ravi Prakash, Adv.
Mr. Chand Kiran, Adv.
Mr. Murari Lal, Adv.

For Respondent(s)

Mr. Irshad Ahmad, AAG
Mr. Abhish Kumar, Adv.
Mr. Prateek Dwivedi, Adv.
Mr. Anurag Rawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.
Let the original record be called for.

Signature Not Verified

Digitally signed by
Sukhbir Paul Kaur
Date: 2015.01.09
14:40:14 IST
Reason:

(Sukhbir Paul Kaur)
Court Master

(Indu Pokhriyal)
Court Master